

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.231 – IA/546(AHM)2022
ITEM No.232 – IA/547(AHM)2022
ITEM No.233 – IA/685(AHM)2022
ITEM No.234 – IA/549(AHM)2023

in
CP(IB) 30 of 2018
[TP 3 of 2020 in CP(IB)/MB/1880 of 2018]

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s.
Swiss Ribbons Pvt. Ltd.

.....**Applicant**

.....**Respondent**

Order delivered on: 16/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Dhiren Dave Adv.
For the Liquidator	:Mr. Amey Hadwale, Adv. a/w. Mr. Atul Sharma, Adv.
For the Respondent	:Mr. Dhruvin Dossani, Adv. for Mr. Masoom Shah, Adv. a/w. Mr. Parth Thummar in IA 685 of 2022 for R-1 & 2
Liquidator in person	:Mr. George Samuel
For the SCC	: None

ORDER

IA/546(AHM)2022, IA/547(AHM)2022 & IA/549(AHM)2023

One of the SCC member appeared and stated that there were transactions done observed to be fraudulent and not routed through books of account. He is directed to file affidavit regarding statement made by him today within one-week. The Liquidator is directed to serve a copy of the cash flow statements to all the parties and respondents are directed to reply within 15 days on the facts of the matter.

List for hearing on 14.06.2024.

IA/685(AHM)2022

List for further consideration on 14.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)